

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 01
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Applicant/petitioner

Vs.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 17.03.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

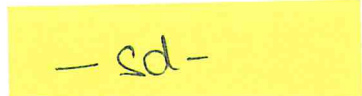
For the Liquidator : Mr. Kashi Viswanathan Sivaraman, Liquidator
with Mr. Prateek Kushwaha, Adv.
For the Applicant : Mr. Abhishek Anand, Adv.

ORDER

IA-1197/2021

On the submissions made by the learned counsel for the applicant, the early hearing application is hereby disposed of as the matter is already listed for hearing on 24.03.2021.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)